

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 96(ND)/2010
RT No.45/2016**

Rakesh Kumar Gupta & Anr.

...Petitioners

Versus.

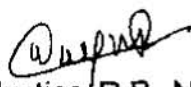
M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Mahendra Pai, Advocate for petitioners No. 1(i) to 1 (iv)
Mr. Ajay Sharma, Advocate for respondent No.5.
Mr. Prince Chadha, Practising Company Secretary
for respondents No.2 to 4 & 7.
None for respondent No. 6.

Mr. Prince Chadha, Practising Company Secretary for respondent
Nos.2 to 4 & 7 states that respondents have engaged some advocate at Delhi
but he is not aware of the name of the advocate. Seeks last opportunity for
the purpose of arguments.

In view of the aforesaid statement, the matter is adjourned to
27.01.2017 for arguments. It is made clear that no request for further
adjournment will be allowed. Respondent Nos. 2 to 4 and 7 are burdened with
costs of Rs.5000/- for seeking adjournment to be paid to the petitioners.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 13, 2017
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